

CCA No. 67/2004
OA No. 1475/03

25.11.2005

Hon'ble Mr. S.C. Chaube, AM
Hon'ble Mr. K.B.S. Rajan, JM

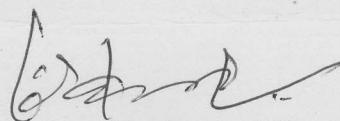
Sri R.K. Nigam learned counsel for the applicant. None for the respondents.

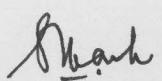
In OA 1475/03 the following orders were passed by the CAT, Allahabad Bench on 05.12.2003:-

"In the facts and circumstances and aforesaid discussion and also the legal position, we consider expedient to restrain respondent No. 3 to proceed with the disciplinary proceedings in this case. We, therefore, allow the O.A., quash the charge sheet dated 09.06.2003 (Annexure-I) with direction to respondent not to look into the entire matter and take action as per law if required."

Learned counsel for the applicant stated that as per direction of the CAT, respondent No. 3 have stopped the Disciplinary Proceeding in this case. Accordingly, we find that the order of this Tribunal has been complied with substantially and no case for contempt is made out.

In view of this applicant's counsel prays for and granted permission to withdraw the Contempt application. Accordingly the Contempt Application is dismissed as withdrawn.


Member (J)


Member (A)

/pc/